

lay on the Table :—

- (1) A copy of the Arms (Amendment) Rules, 1969, published in Notification No. G.S.R. 266 in Gazette of India dated the 15th February, 1969, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-235/69].
- (2) A copy of the Punjab Khadi and Village Industries Board (Reorganisation) Order, 1969, published in Notification No. S.O. 379 (English version) and S.O. 380 (Hindi version) in Gazette of India dated the 25th January, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-236/69].
- (3) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—
 - (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1969, published in Notification No. G.S.R. 257 in Gazette of India dated the 15th February, 1969.
 - (ii) Indian Police Service (Recruitment) Amendment Rules, 1969, published in Notification No. G.S.R. 258 in Gazette of India dated the 15th February, 1969. [Placed in Library See No. LT. 237/69].

Major Port Trusts (Procedure at Board Meetings) Amendment Rules and Annual Accounts of the Commissioners for Port of Calcutta for 1966-67 and Audit Report.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table :—

- (1) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1969, published in Notification No. G.S.R. 120 in Gazette of India dated the 18th January, 1969, under sub-section

(3) of section 122 of the Major Port Trusts Act, 1963 [Placed in Library, See No. 238/69].

- (2) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1966-67 and the Audit Report thereon. [Placed in Library. See No. LT-239/69].

BUSINESS OF THE HOUSE—Contd.

THE MINISTRY OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 10th March, 1969, will consist of :—

- (1) Further discussion on the General Budget for 1969-70.
- (2) Submission to the vote of the House of Demands on Account (General) for 1969-70.
- (3) Consideration and passing of the Public Employment (Requirement as to Residence) Amendment Bill, 1969, as passed by Rajya Sabha.
- (4) Discussion and voting on : Demands for Grants (Railways) for 1969-70. Supplementary Demands for Grants (Railways) for 1968-69.

12.24 hrs.

BUSINESS ADVISORY COMMITTEE

Thirtieth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

“That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969”.

MR. SPEAKER : Motion moved :

“That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969”.

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, इस प्रस्ताव पर मेरा एक बाकायदा संशोधन है।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : This motion is regarding the Business Advisory Committee's report. About the programme, as announced by the hon. Minister, I want to say something. Last time, we had referred to the need for a discussion on the Report of the Committee on Defections. The hon. Minister had promised that he would consult the Minister and let us know when we shall take it up. But I do not find anything about in that in the business announced for next week.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा संशोधन है कि पब्लिक एम्प्लायमेंट (रेगुलेशन) एंड ट्रु रेजिडेंस) एमेंडमेंट बिल और दूसरे ऐसे बिलों को इस रपट से काट दिया जाये और कम्पनी डोनेशनज और मैनेजिंग एजेंसी सिस्टम सम्बन्धी बिल के लिए यह समय दिया जाये। मैं जानता हूँ कि यह बजट-सत्र है और इस लिए सब से ज्यादा महत्व हम को बजट को देना चाहिए, फ़िनांस बिल और एप्रोप्रिएशन बिल को देना चाहिए। लेकिन अगर सरकार इस के प्रलावा कोई और बिल तथा अनुदानों को पास करना चाहती है, तो सब से पहले कम्पनी डोनेशनज सम्बन्धी बिल को पास करना चाहिये। मैं सरकार को याद दिलाना चाहता हूँ कि इस के बारे में मैंने बहुत धीरज से काम लिया है। सरकार की ओर से बरसाती सत्र में यह दावा किया गया था कि इस बिल को ले लिया जायेगा। शीत कालीन सत्र में भी लिखित रूप में यह वादा किया गया था कि इस बिल को लिया जायेगा। सरकारी बल को धकेले बिड़ला कम्पनियों से 38 लाख रुपया मिला है। मध्यावधि चुनाव हो गया, सब कुछ हो गया। मेरा सुझाव है कि मेरा यह संशोधन माना जाये और कम्पनी डोनेशनज सम्बन्धी बिल को इस सदन में लिया जाये।

श्री प्रकाश वीर शास्त्री (हापुड़) : अध्यक्ष महोदय, पिछले शुक्रवार को भी मैंने कहा था

कि अनियत दिन वाले प्रस्तावों के सम्बन्ध में आप कुछ परम्परायें निर्धारित करें। मध्य निवेश के बारे में टेकचन्द कमेटी की रिपोर्ट 1964 में ही पेश कर दी गई थी, परन्तु अभी तक उस पर बहस नहीं हो सकी है। मैं निवेदन करना चाहता हूँ कि यह गांधी शताब्दी का साल है। इसलिए सरकार को निश्चित रूप से अपना मन बताना चाहिए—या तो वह कहे कि वह इस रिपोर्ट को बिल्कुल नहीं मानती है और या यह कहे कि वह इस को सिद्धान्त रूप से मानती है।

MR. SPEAKER : After all, what we are discussing in this session is mainly the budget. Does the hon. Member want the budget to be postponed and some other discussion such as a discussion on the Tek Chand Committee's report to be taken up? Further, it is not as if Shri Raghuramaiah has proposed this. This is not the proposal of Government but the report of the Business Advisory Committee. The representatives of the different groups were there and we all sat together and arrived at this report.

श्री मधु लिमये : उस में कम्पनी डोनेशनज सम्बन्धी बिल का प्रश्न पहले ही उठाया गया था।

MR. SPEAKER : If this kind of thing is going to happen, then we could as well give up the Business Advisory Committee and we need not have any meetings of the Business Advisory Committee. After all, the representatives of all the groups are represented there. They could as well mention these things there. I have no objection to their doing so, and I do not come in their way.

SHRI SURENDRANATH DWIVEDY : I was speaking about the programme for next week. The Business Advisory Committee does not decide about next week's programme.

MR. SPEAKER : I was talking about the motion had been moved by the hon. Minister, and Shri Madhu Limaye had suggested the deletion of something and

the incorporation of something else in its place.

SHRI SURENDRANATH DWIVEDY : I was speaking about the programme for next week.

MR. SPEAKER : But that is over now. I had asked the hon. Minister to move the motion ; he has moved it and Shri Madhu Limaye has moved an amendment seeking to delete something from it. As regards the hon. Member's suggestion, I think the hon. Minister may say something about it ; I think he will consider the matter...

SHRI SURENDRANATH DWIVEDY : He did not say anything...

MR. SPEAKER : I do not know whether he has consulted the Minister or not. But that was only information which the hon. Member had wanted. But now we are on the motion. The motion has been moved, and Shri Madhu Limaye has moved an amendment to it.

SHRI SURENDRANATH DWIVEDY : That was why before he started moving the amendment, I wanted to know about this.

श्री प्रकाश बीर शास्त्री : अध्यक्ष महोदय, मेरी बात को तो पूरा होने दीजिये। भूतपूर्व संसद-कार्य मन्त्री, डा० राम सुभग सिंह, बैठे हुए हैं। उन्होंने आप की उपस्थिति में यह घोषणा की थी कि छोटे अधिवेशन में दो या तीन और बड़े अधिवेशन में दो सप्ताहों में एक नियत दिन वाला मोशन जरूर लिया जायेगा। इसीलिए मैंने पिछले शुक्रवार को आप से निवेदन किया था कि इस बारे में कोई परम्परा बनाई जाये।

MR. SPEAKER : I do not know whether the hon. Member wants the budget discussion and the discussion on the Demands to be postponed in order to take up something else ? I do not know whether he really wants it. Any way, he can ask of the hon. Minister.

SHRI CHINTAMANI PANIGRAHI : (Bhubaneswar) : Let any impression should

go round that we on this side are not anxious about the company donations Bill, I would say that we would request you to please see that this Bill comes up.

MR. SPEAKER : We discussed about the Public Employment (Requirement as to Residence) Bill. That may expire by the 24th of this month or so That was what was stated.

Therefore, we had to take it because it will expire.

SHRI S. M. BANERJEE (Kanpur) : I do not want to say anything against the recommendations of the Business Advisory Committee because I am a party to it But the tradition in this House has been that whenever the Minister of Parliamentary Affairs announces the business for the next week, if there is something important which has been left out, we point it out through you. As was very ably pointed out by Shri Dwivedy, a discussion of the Report of the Committee on Defection is necessary because of the happenings in Bihar. We know what is happening there. The Congress has yielded to the pressure of the Raja of Ramgarh.

MR. SPEAKER : He is not a defector. Is he ?

SHRI S. M. BANERJEE : He is a defector, not at the all-India level but at the Bihar level.

I am only stressing that this Report should be discussed as early as possible.

The second thing is about the company donations Bill. You remember last time in the Business Advisory Committee, Dr. Ram Subhag Singh had made a solemn promise about it. We also thought that the Congress was interested in collecting funds for the mid-term poll, Now that the poll is over, let the Bill be brought forward. Let it be applied retrospectively.

SHRI RAGHU RAMAIAH : It will be recalled that some hon. members opposite demanded a discussion of the Report of the Committee on Defections. There is an official Motion about it asking for its consideration sent in by the Minister of Home Affairs. We have no objection to its being taken up as soon as possible.

MR. SPEAKER : I shall put the motion to vote.

श्री मधु लिमये : मैं अपने संशोधन पर डिबिजन चाहता हूँ। चुनाव में पूंजी का इस्तेमाल हो रहा है। मैं देखता हूँ कि क्या ये लोग अपने वचन का कोई मूल्य समझते हैं या नहीं। आज श्री मोरारजी देसाई को "रघुकुल रीति" याव नहीं आयेगी।

MR. SPEAKER : His amendment says that instead of Public Employment Bill and other Bills, the Company Donations Bill be taken up for consideration and passing.

This is out of order. If it were accepted, some other member might move that some other Bill should be substituted. So I shall put the motion to vote.

The question is :

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March 1969"

Let the lobbies be cleared.

12.30 hrs.

[Mr. Deputy-Speaker in the Chair]

MR. DEPUTY-SPEAKER : The Lobbies have been cleared. I shall put the question to vote now. The hon. Minister.

SHRI RAGHU RAMAIAH : I have already stated and I repeat that as soon as the financial business is over and the other Bills which are high priority items such as those for the replacement of the Ordinance by Bills and certain other measures which require immediate enactment because of the enforcement of the financial measures etc. we have no objection to take it up as soon as possible... (Interruption).

श्री मधु लिमये : नहीं, ऐसे नहीं। जो बिल समय के साथ जुड़े हुए हैं उन के अलावा और कोई बिल नहीं लिया जायेगा, इस को पहले लेंगे ऐसा साफ शब्दों में कहिए।

MR. DEPUTY-SPEAKER : Now, the Minister for Parliamentary Affairs had

clarified the position. The question is... (Interruptions).

श्री शिव नारायण (बस्ती) : डिबिजन की घंटी के बाद डिबिजन होना चाहिए। जब घंटी बजती है तब क्यों प्राप लैम्बर दिलाते हैं ?

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 6th March, 1969."

The motion was adopted.

SHRI S. M. BANERJEE : I wanted a clarification.

SHRI NAMBIAR (Tirucherappalli) : Let the records be straight. I was a member of the Business Advisory Committee and the hon. Minister promised that he would consult the Cabinet and fix the time.

SHRI RAGHU RAMAIAH : I did not say that I would fix the time. What I said was that, that I would find out if it could be brought. I have already indicated what I had to say on this question. I never said that I would fix a date.

MR. DEPUTY-SPEAKER : We shall go to the next business now.

श्री रवि राय (पुरी) : यह सदन की मर्यादा का सबाल है। एक सेकेंड सुन लीजिये प्राप। यह इन की चिट्ठी है मेरे पास...

MR. DEPUTY-SPEAKER : The Business Advisory Committee meets every week and you can raise this issue in the Committee. Now is not the proper time, nor is this the proper forum.

श्री मधु लिमये : इन्होंने जो स्पष्टीकरण किया उसका क्या मतलब है ?

MR. DEPUTY-SPEAKER : We have taken up the next item now.

श्री मधु लिमये : तो फिर वोट शुरू होने के बाद वह बीच में क्यों खड़े हो गए ?

MR. DEPUTY-SPEAKER : He is not standing now.

श्री मधु लिमये : इन के स्पष्टीकरण का क्या मतलब है, यह हमें बता दीजिये । आप ने उन्हें स्पष्टीकरण क्यों करने दिया ?

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12.35 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—Contd.

MR. DEPUTY-SPEAKER : The House will now resume further discussion on the general budget. Mr. Mahida.

SHRI NARENDRA SINGH MAHIDA (Anand) : Sir, the budget presented by the Deputy Prime Minister and Finance Minister has been generally welcomed and I must congratulate him on bringing forward a very balanced budget. These are days of economic stress and strain and to bring a balanced budget is more difficult. In these circumstances, with his experience of finance for the last so many years, a very balanced budget has been brought.

Instead of going in for deficit financing, he has brought out certain controversial issues, particularly the levy on fertilisers. Many States, including Gujarat, have just taken to fertilisers. There are two sides to this question. Progressive farmers have just started using fertilisers. I believe that those who have the facility of tubewells and canal water and who have earned more money should be taxed in a minor way, not heavily. After all, the money will go to the central exchequer for the good of the people.

Another controversy is about taxing of pumping sets used for lifting water from channels, tanks, etc. If big farmers using pump sets are taxed, I have no objection. But if the intention is to tax small farmers who have begun to use pump sets, I shall raise my voice against it.

The budget has to include many aspects. The Kandla fertiliser project is not yet in the picture. The fertiliser project envisaged

by Tatas at Mithapur has not yet been finally sanctioned by Government. I have seen the site of this project only a week back. There was objection from Dr. V. K. R. V. Rao, the then Minister for Transport and Shipping, that Tatas are asking for a private port. I have difference of opinion on this. They are asking only for a jetty to facilitate transport of components of fertilisers and raw materials, and despatch of the fertiliser. I have been to the cement factory at Sikka. They have a private jetty, Mithapur project also proposes to have a private jetty and not a port and there should be no objection to it.

There are various areas in our country which are backward while some other areas are well up in industrialisation. Now that the Gujarat State is coming up, it should not be held against that State that there is already one fertilizer factory at Baroda, another is being thought of in Kandla and a third is being considered at Mithapur. Fertilizer produced there will not be used only by Gujarat ; it will be utilized all over the country. But, as the Tatas have said, this project can be located only at Mithapur because that area has certain advantages for the location of the plant. Therefore, if that project is not allowed there, it will have to be dropped. I do not hold any brief for Tatas. But, at the same time, I would say that it should be considered as a national project because it will benefit the whole country.

Railways are considering the construction of many lines. Tarapur-Bhavanagar line will open up certain areas in Gujarat which are backward and which do not have any facilities of railways. Railway Ministry may very well say that they have not got enough funds. But paucity of funds should not hold back development of those areas which are backward. We should pay particular attention to backward areas, be it in Bengal, Assam, Gujarat, Andhra Pradesh or Rajasthan.

A major irrigation project in which the States of Madhya Pradesh, Gujarat, Maharashtra and Rajasthan are interested is the Narmada Valley Project. Since Gujarat is a deficit State, so far as food is concerned, I still wonder why there is any hesitation in taking up that project. It is one of the biggest projects in the world. I am confident that if this scheme is implemented, our